

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 02(ND)2009  
**C. A. NO.**

**CORAM:**



**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017**

**NAME OF THE COMPANY: M/s. Avon Crains Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	RADIV ADZAKHA	PCS	Petitioner	
2.	K. Sulta		Advocate Receiver	

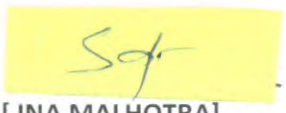
**Order**

Vide the present application CA 161 of 2017, the petitioner prays that extension of time be granted to the Administrator. There appears to be some discrepancy in the memo of parties.

At request of the Ld. PCS appearing on behalf of the petitioner applicant, adjourned to 11<sup>th</sup> May 2017.

(Shipra Mittal)

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

  
[ INA MALHOTRA ]  
MEMBER [J]